

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-702/ND/2018

COARM:

PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2019

NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and Beverages Pvt.Ltd.

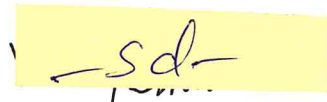
SECTION OF THE COMPANIES ACT: 9 of IBC, 2016


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner: Ms. Anu Kadian, CS
ORDER

This application has been filed by the RP praying for liberty to release finances trucks to the finances of the vehicles. The vehicles can either of released to the registered owners, under specific directions of the Court, either in execution proceedings or orders under section 9 of the Arbitration Act, granting authority to seize the vehicles finance by them. Only then the RP may take necessary steps to release the trucks. No further directions are required be given. This bench apprise that resolution applications received are under consideration before the CoC.

Be listed when further proceedings are filed by the RP.


(V.K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)

(Ginni)